



Fullerton India Credit Company Limited
Corporate Office: Supreme Business Park, Floors 6, B Wing, Powai, Mumbai 400 076

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice of 15 days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Fullerton India Credit Company Limited/Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is"** on **22.03.2022 at 11:00 am to 01:00 pm** (with unlimited extensions of 5 minute each), for recovery of **Rs.1,2,04,85,978.02/- (Rupees Twelve Crore Four Lakh Eighty Five Thousand Nine Hundred Seventy Eight And Two Paise Only)** as on 03.12.2019 and further interest and other expenses thereon till the date of realization, due to Fullerton India Credit Company Limited/Secured Creditor from the Borrowers and Guarantor(s) namely **1) Indus Projects Ltd 2) Mr. Kishor Himatlal Mehta 3) Mr. Abhay Kishor Mehta 4) Mr. Mahavir Kishor Mehta 5) Mr. Madhur Kishor Mehta 6) Indus Mechanical Engineering Company Pvt. Ltd 7) Indus Engineering Company.**
The reserve price will be **Rs. 35,00,00,000/- (Rupees Thirty-Five Crore Only)** and the Earnest Money Deposit (EMD) will be **Rs. 3,50,00,000/- (Rupees Three Crore Fifty Lakh Only)** The last date of EMD deposit is **21.03.2022.**
Description of Immovable Property: Survey No. 86, Hissa No. 188 and land, Survey No. 86, Hissa No. 19(P) & S No. 92(P), Land bearing S. No. 86 & 92 have been given CTS No. 1633/1 & 1633/A, "PART" of CTS No. 1633/A admeasuring 2682.51 square meter and part of 1633/1 admeasuring 1477.96 square meter, Marol Naka, Off. Mathuradas Vasjni Road, Behind Mittal Commercial Complex, Andheri (East), Mumbai – 400 059.
For detailed terms and conditions of the sale, please Contact **1) Mr. Mangesh Patil: +91-8082054151 2) Mr. Anurag Mishra: +91-7710970180 3) Mr.Ashok Kumar Manda: +91-9892294841** Or refer to the link provided in Fullerton India Credit Company Limited/Secured Creditor's website i.e. **www.fullertonindia.com**
Place: Mumbai
Date: 03.03.2022

SD/-
Authorised Officer,
Fullerton India Credit Company Limited



IndusInd Bank
IndusInd Bank Ltd. 11th Floor, Tower 1, One Indiabulls Centre, 841, Senapati Bapat Marg, Elphinstone Road, Mumbai 400013 Direct : 71432219 Board : 71431999

POSSESSION NOTICE (see rule8(1) Appendix - IV (for Immovable/movable property))
Whereas,
The Authorized Officer of the IndusInd Bank Ltd under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the security interest (Enforcement) Rules 2002 issued Demand Notice dated 04-05-2018 calling upon the borrower **M/s Sayali Containers through its Proprietor Mr. Santosh Nalawade and the guarantors Mr. Santosh Nalawade and Mrs. Sadhana Nalawade** to repay the amount mentioned in the said notice being **Rs. 66,63,708.60 (Rupees Sixty Six Lakhs Sixty Three Thousand Seven Hundred and Eight and Paise Sixty Only)** as on 03/05/2018 together with further interest plus costs, charges and expenses etc. within 60 days from the date of receipt of the said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **28th day of February of the year 2022.**
The borrower in general and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IndusInd Bank Ltd for an amount of **Rs. 66,63,708.60 (Rupees Sixty Six Lakhs Sixty Three Thousand Seven Hundred and Eight and Paise Sixty Only)** as on 03/05/2018 together with further interest plus costs, charges and expenses etc. thereon (less amounts paid since issue of demand notice, if any).
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
Description of Immovable Property.
Property No 1: Office No. 111, on the 1st Floor, in the building known as "Citi Tower", Plot No. 55, Sector-15, CBD Belapur, Navi Mumbai, Taluka and District Thane.
Property No 2: Unit No. 29 admeasuring 345 square feet of builtup area on the 1st floor of the building known as "Hilton Centre", Plot No. 66, Sector-11, CBD Belapur, Navi Mumbai, Taluka & District Thane.
Date: **28-Feb-2022**
Place: **Mumbai**

SD/-
Authorised Officer



BRIHANMUMBAI MAHANAGARPALIKA

Office of the Assistant Commissioner, E-ward Office Bldg., 1st Floor, 10th Sk. Haffizuddin Marg, Byculla, Mumbai-400 008
No. : PCOE/E/1759/SR; Date - 26.02.2022
NOTICE
Applications are invited from registered Sahakari/ Berojgar Seva Sahakari Sansthas, for providing 30 Volunteers to render Insecticidal treatment at Building Construction sites for 162 days for control of Malaria & Dengue, in E ward.
Interested Sansthas should download applications on M.C.G.M. portal <http://portal.mcgm.gov.in> or contact at the office of the Pest Control Officer, (Office address-Pest Control Officer, E-ward, Gr. Floor, 10th Shaikh Haffizuddin Marg, Byculla, Mumbai-400 008, Tel No. (Office) 022/23081471, Ext-112 /113.
The last date for submission of applications at the office of Pest Control Officer is **Dtd. 09.03.2022 before 4.00 p.m.** on working days.
SD/-
Assistant Commissioner 'E' ward
PRO/2463/ADV/2021-22
Avoid Self Medication

FORM A PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF PAARKADEL BALLAST TECHNOLOGY PRIVATE LIMITED.

1. Name of corporate person	Paarkadel Ballast Technology Private Limited
2. Date of incorporation of corporate person	February 17, 2017
3. Authority under which corporate person is incorporated / registered	Registrar of Companies, Mumbai under Companies Act, 2013
4. Corporate Identity Number of Corporate person	U74999MH2017PTC291377
5. Address of the registered office and principal office (if any) of Corporate person	Registered Office: 202, M.V. Everest, Ravi Indl Comp, Bhakti Mandir, Panch-Pakhdi, Thane-400602, Maharashtra, India
6. Liquidation commencement date of corporate person	February 28, 2022
7. Name, Address, Email Address, Telephone Number and the Registration number of the liquidator	Name: Kumudini Bhalarao Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai- 400 080 Email: kumudini@paranjape.com Telephone No: 022-21678102 Registration No: IBB/I/PA-002/IP- N00099/2017-18/10242
8. Last date for submission of claims	March 30, 2022.

Notice is hereby given that M/s Paarkadel Ballast Technology Private Limited has commenced voluntary liquidation on **February 28, 2022.**
The stakeholders of **M/s Paarkadel Ballast Technology Private Limited** are hereby called upon to submit a proof of their claims, on or before **March 30, 2022**, to the liquidator at the address mentioned against item no. 7
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.
SD/-
Kumudini Bhalarao, Liquidator
Date : March 03, 2022
Place : Mumbai
Reg No.: IBB/I/PA-002/IP-N00099/2017-18/10242



IDBI BANK
IN1L65190MH2004G0148836

Retail Recovery Department, 2nd Floor, Mittal Court, B- Wing, Nariman Point, Mumbai -400021, Tel. No. : 022-6127 9365 / 6127 9288/ 6127 9342

POSSESSION NOTICE
The undersigned being the authorised officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice, calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of the receipt of the said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below, in exercise of powers conferred on him/her under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002.
The borrowers attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IDBI Bank Ltd for an amount mentioned below and interest and charges thereon.

Name of the Borrower / Owner of the property/ Guarantor and Loan A/c No.	Date of Demand Notice	Date of Possession	Description of Property	Amount claimed in demand notice
Rajesh Ramchandra Korlekar & Vaishnavi R. Korlekar A/C No - 1343675100008976	08.06.2021	24.02.2022	Flat 205,2nd Flr,F Wing,Laxmi Akash Complex , Boisar West Off P K Rd Village Kurgao , Palghar , Maharashtra , 401502	Rs. 2731178.00
Ramesh Ramchandra SAH & Mrs. Rubi Kumari A/C No 1343675100007627	08.09.2021	24.02.2022	Flat No 301, 3Rd Floor , C- Wing, Bldg No 2, Mahavir Shopping Center, Umroli, Palghar, 401501	Rs. 1944047.00
Sachin Shankar Patil & Laxmi Shankr Patil A/C No.0125675100003582	24.09.2021	24.02.2022	Flat No.305,B Wing, Prabhat Tower Chsl, Evershine City, Gokhiware, Vasai, Maharashtra- 401202	Rs. 17,74,336.00
Mr Raghuram Jayaram lyengar & Mrs. Janaki Gomatham Srinivas lyengar & Guarantor :- Varun Ajit Mainkar A/C No : 0123675100008617	06.08.2021	28.02.2022	203 A-Wing Inder Gurukul Chs. Indrakot Complex,X, Village Navghar, Bhayander(E), Thane, 401105	Rs. 4,83,328.35
Mr Anil Jagannath Sangewar & Mrs Parvati Jagannath Sangewar A/C No. : 023675100019044	06.08.2021	28.02.2022	Flat No 603 6th Floor A Wing Godavari, Apartment Jangid Complex Shanti Park Road,Mira Road, Thane, 401107	Rs. 7,35,719.83
Mr Ravindra Joil & Mr Prapti Joil A/C No. : 1597675100001205 & 1597675100001199	06.08.2021	28.02.2022	Fla Tno.304, 3Rd Floor,Siddhi Apt, Bldg No 2,New Siddhi Chsl, Samel, Nalasopara W, Thane, 401203	Rs. 15,12,299.00
Mr Vivek Prabhakar Kotapkar & Mr Pojja Vivek Kotapkar A/C No. : 0244675100014784 & 0244675100014827	06.08.2021	28.02.2022	Flat Q1 Gr Floor A Wing,Oval Court Chsl S No47 H S 9/1, Nallasopara W, 401200	Rs. 19,21,435.00
Shri, Uday Sudhakar Thakur & Ms. Vibhavari Uday Thakur A/C No- 2056675100002622 & 2056675100002691	06.08.2021	28.02.2022	Flat No 105, 1St Floor, A Wing, Kipal Mourya, Village Vadavali, Gb Road, Thane West, Thane, Maharashtra, Pin: 400610	Rs. 17,80,888.00
Mr.krishnakumar K Pillai & Mrs. Rupa Krishnakumar Pillai A/c no. 0117675100027367.	16-12-2021	28.02.2022	702 Building F-1 Govind Dham - Phase II Govin, D Dham Phase II, Old Mumbai Pune Road,Kalwa - Thane, Maharashtra, Pin: 400605	Rs. 26,93,588.00
Mr. Suresh Narashimha Hegde & Mrs. Rekha Suresh Hegde A/C No 0117675100028526, 0753675100023913	16-12-2021	28.02.2022	Flat No 101,1st Floor, Siddhachal Phase-IV Chs, L Bldg No 26,Vil-Majiwade, Thane, Maharashtra, Pin: 400610	Rs. 30,45,350.00
Shri. Shakli A Ibrahim Birajdar & Shri.riyaz Ahmed Birajdar, A/C No 0753675100013828, 0753675100015817, 0753675100013819	10-06-2021	28.02.2022	202 2nd Flr Bella Casa Malvani Mahavir Chsl,Rsc 6 Plot 49 Mhada Layout C T S 3525, Mumbai, Village Malvani Malad (W) Maharashtra, Pin: 400095	Rs. 36,93,674.00
Shri Vineet Kumar Gulati & Gagangpreetkar BrightA/C No 0033675100008525, 0033675100008549	16-12-2021	28.02.2022	Flat No 1206 12Th Floor A Wing, Sausalito Kia Park Chsl, Mumbai, Maharashtra, Pin: 400058	Rs. 94,32,917.00
Gagangpreetkar Bright & Shri Vineet Kumar GulatiA/C No 0117675100058186	16-12-2021	28.02.2022	Flat No 1206 12Th Floor A Wing, Sausalito Kia Park Chsl, Mumbai, Maharashtra, Pin: 400058	Rs. 21,34,382.00

SD/-
Authorized Officer, IDBI Bank Ltd

झारखण्ड सरकार
पेयजल एवं स्वच्छता विभाग
पेयजल एवं स्वच्छता प्रमण्डल, गुमला

ई-प्रोक्योरमेंट अति अत्यकालीन निविदा सूचना
(द्वितीय आमंत्रण)
निविदा आमंत्रण सूचना सं० - DWS/D/Gumla/Dumri/07/2021-22 दिनांक - 02.03.2022
पूर्व का पी० आर० संख्या- 251521

1 कार्य का नाम :- गुमला जिला के डुमरी एवं निकट वर्ती ग्रामों में ग्रामीण पाईप जलापूर्ति योजना के निर्माण से सम्बन्धित विस्तृत सर्वे, विभिन्न अवयवों के डिजाईन एवं ड्राईंग कार्य, आर० सी० सी० इंटेकवेले-सह-पम्प हाउस, आर० सी० सी० गैंगवे, गैरपारम्परिक जलशोध संस्थान, आर०सी०सी० जलमीनार, स्टॉफ क्वार्टर, चहारदिवारी आदि का निर्माण कार्य, रॉ एवं शुद्ध राइजिंग एवं वितरण मेन हेतु सी०आई० पाइपों की आपूर्ति तथा बिछाने जोड़ने का कार्य, वी०टी० एवं सेन्ट्रीफ्यूगल पम्पस आदि की आपूर्ति एवं अधिष्ठान एवं पाँच वर्षों तक परिचालन एवं सम्योषण एवं अन्य सम्बंधित सम्पूर्ण कार्य 'टर्न की' के आधार पर।

2 प्राक्कलित राशि :- 889.76 लाख रुपये

3 अग्रघन की राशि :- 8.90 लाख रुपये

4 कार्य पूर्ण करने की अवधि :- 24 माह + 3 माह for Trial Run for Rectification of defects etc.

5 वेबसाइट पर निविदा प्रकाशन की तिथि :- 04.03.2022, 02.00 बजे अपराह्न तक।

6 प्री बीड मीटिंग की तिथि :- 08.03.2022, 03.00 अपराह्न में अभियन्ता प्रमुख, का कार्यालय, नेपाल हाउस, राँची

7 बीड प्राप्ति की अन्तिम तिथि एवं समय :- 15.03.2022, 5.00 बजे अपराह्न तक।

8 बैंक गारंटी एवं परिमाण विपत्र का मूल्य जमा करने की अन्तिम तिथि, समय एवं स्थान :- 16.03.2022, 3.00 बजे अपराह्न तक,

(1) कार्यपालक अभियन्ता का कार्यालय, पेयजल एवं स्वच्छता प्रमण्डल गुमला के कार्यालय में

(2) अधीक्षण अभियन्ता का कार्यालय, पेयजल एवं स्वच्छता अंचल गुमला के कार्यालय में

(3) क्षेत्रीय मुख्य अभियन्ता का कार्यालय, पेयजल एवं स्वच्छता प्रक्षेत्र राँची के कार्यालय में

9 निविदा के तकनीकी बीडों के खोलने की तिथि एवं समय :- 16.03.2022, 05.00 बजे अपराह्न से

10 निविदा के वित्तीय बीडों के खोलने की तिथि :- बाद में सूचित किया जाएगा

11 निविदा आमंत्रित करने वाले पदाधिकारी एवं कार्यालय का पता :- कार्यपालक अभियन्ता, पेयजल एवं स्वच्छता प्रमण्डल, गुमला।

12 प्रोक्योरमेंट कार्यालय का सम्पर्क नं० 06524- 223058

13 ई प्रोक्योरमेंट सेल का हेल्प लाईन नं० 7488491963

नोट :- वैसे संवेदक जो पेयजल एवं स्वच्छता विभाग में समुचित श्रेणी में निबधित नहीं हैं, वे भी निविदा में भाग ले सकते हैं परन्तु कार्यावदन के 60 दिनों के अन्तर पेयजल एवं स्वच्छता विभाग में समुचित श्रेणी में निबधन करवा लेना अनिवार्य होगा। ऐसी स्थिति में उन्हें विभागीय पत्रांक 676(CDO) दिनांक 20.10.2012 के अनुसार इस आशय का शपथ-पत्र देना अनिवार्य होगा कि राज्यान्तरगत किसी भी थाने में उनके विरुद्ध कोई अपराधिक मामला दर्ज नहीं है और वे निविदा के अन्य सभी शर्तों को पूरा करते हैं। प्राक्कलित राशि घट या बढ़ सकती है तदनुसार अग्रघन की राशि देय होगी। विस्तृत जानकारी वेबसाइट <http://jharkhandtenders.gov.in> से प्राप्त की जा सकती है।

कार्यपालक अभियन्ता,
पेयजल एवं स्वच्छता प्रमण्डल गुमला

PR 265114 Drinking Water and Sanitation(21-22).D



TIRUPATI URBAN CO-OP BANK LTD.,
H.O.-: 172, Shradddhanand Peth, South Ambazari Road, Nagpur-440 010. Mob. No. : 9158884856
Branch : Madhuri Co. Op. Housing Society, Sector 6, Airoli, Navi Mumbai Mob.No. : 9820074965

Appendix - IV [Refer Rule 8(1)] POSSESSION NOTICE (For Immovable Property)
Whereas the undersigned being the Authorised Officer of the Tirupati Urban Co-operative Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on dated mentioned in column 4 of the present notice calling upon the borrower / mortgagor / guarantor whose names are mentioned in column 3 of the present notice to repay the amount mentioned in the column 4 of the present notice within 60 days from the date of receipt of the said notice. The details of which is as under.

1	2	3	4	5	6
A/c. No.	Balance Outstanding Rs.	Name of the Borrower / Co-borrower / Guaranter	Demand Notice date & Amount	Possession date	DESCRIPTION OF SECURED ASSETS
175/4	73,68,031.80	(1) M/s . H.A.Enterprises proprietor Shri Harish Mahadeorao Phalke (HUF) 104, Mauli Krupa Apartment, Sector No. 9, Airoli, Navi Mumbai-400708.	08/05/2019 Rs. 1,70,82,597.60	25/02/2022	Schedule – I : Residential Flat No. 104 on first floor admeasuring 575 sq.ft. Carpet in building Sai Darshan Apartments on plot No. 88 Sector -8A , Rabale, Gothvali, (Airoli) Navi Mumbai Taluka and Registration Sub – District and District – Thane together with furniture , fixtures and fittings therein.
171/17	1,82,184.00	(2) Smt. Asha Harish Phalke , 104,Mauli Krupa Apartment, Sector No. 9, Village – Dive , Airoli,Navi Mumbai – 400708 (3) Shri Sanjay Dnyeshwar Kakde , AL -6/4/14, Ashiyana Apartment, Sector - 5, Airoli – 400 708 4. Shri Harish Mahadeorao Phalke , 104, Mauli Krupa Apartment, Sector No. 9, Airoli, Navi Mumbai- 400708 And or 829, Sector no. 18, Kopar Khairane , Navi Mumbai (5) Shri. Sanjay Tulsiaram Kadam , F- 125, Sector No.4, CIDCO Colony, Airoli, Navi Mumbai – 400 708 (6) Shri. Kiran S. Sawardekar , 302, Mauli Krupa Building , Sector No. - 9 , Dive, Airoli, Navi Mumbai			
184/12	40,78,757.20				

The borrower having failed to repay the total amount, and deposited only Rs. 1,10,00,000/- in 184/12 & Rs. 14,05,500/- only in 171/17. Hence, notice is hereby given to the borrower in particular and the public in general that the undersigned has taken physical possession of the property on date mentioned in column 5 and of property described in column 6 of the present notice in exercise of powers conferred on him under Sub-Section 4 of section 13 of Act read with rule 8 of the said security interest (Enforcement) Rules 2002. According to order of Hon'ble Dist. Magistrate, Thane dtd. 20/03/2020 through Hon'ble Tahsildar Thane on 25/02/2022.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tirupati Urban Co-operative Bank Ltd. for an amount mentioned in column 2 of the present notice and future interest and expenses thereon from 01/02/2022.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Date :03/03/2022

(Nitin Korke)
Authorised Officer

PUBLIC NOITCE
Notice is hereby given to Public at large that Mr. Jagdish B. Jani is member of the S Jolly Bhavan, 3 of Plot No. 661, 16th Cross Road, Khar (w), Near Union Bank, Mumbai - 400052. He is holding 100% share in the said flat and further more is in use and occupation of the said flat / Property. Therefore if any person having any claim, or right, charge, interest, objections in the said Flat / property or part thereof by way of inheritance, share, sale, mortgage, lease, lien, license, gift, possession or occupation or objections to the transfer of the 80% shares and interest of the Mr. Jagdish B. Jani Member in the capital/property of the society, how so ever or otherwise is hereby required to notify the same to undersigned in writing within a period of 15 days from the publication of this notice, with copies of such documents, and other proofs in support of his/her / their claims / objection for transfer of 80% share and interest in the capital / property of the Society. If no claims / objections are received within period of prescribed above, the society shall be free to deal with the 80% shares and interest of the Mr. Jagdish B. Jani Member in the capital / property of the Society in such manner as is provided under the bye laws of the Society. The above notice has been placed by Mr. Jagdish B. Jani & for the Jolly Bhavan Society
SD/-
Adv. Manohar P. Mhaskar
Advocate, High Court,
Office: D/604 RNA Courtyard Opp. P. V. Doshi Hospital, Dr. Babasaheb Ambedkar Road, Mira Road (East), Thane – 401107. Phone No. 9620666127.

IN THE COURT OF SMALL CAUSES AT MUMBAI
Exhibit-11
R.A.E. SUIT NO. 1515 OF 2019
Reliance Enterprises a partnership firm registered under the Indian Partnership) Act, 1932, carrying on business from Bhansali House, A-5, Veera Desai Road, Andheri (West), Mumbai-400 053
ashwinipatel@bhansaliabs.Com
....Plaintiffs
Versus
Chandrakant Ramakant Khandelwal Age Adult and Occupation : Not known Residing on the First Floor of Khandelwal Estate, situated at Plot No. 116, Saki Vihar Road, Opp. L & T Gate No. 5, Tungwa Village, Powai, Mumbai-400 072
....Defendant
To,
The Defendant abovenamed,
WHEREAS, the Plaintiff abovenamed have instituted the above suit against Defendant praying therein that The Defendant be ordered and decreed to handover quiet, vacant and peaceful possession of the suit premises viz. "Garden Block" admeasuring about 414 sq.ft. garden and 670 sq.ft. Garage being part of larger property comprising of 3 acres and 20 gunthas bearing Survey No. 31 (Part), and C.T.S. No. 116, 116/1 to 8, situate at Tungwa Village, Powai, Mumbai-400 072, as more particularly Shown in the Rough Sketch annexed hereto and marked as Exhibit A to the Plaintiffs, and further reliefs, as prayed in the Plaintiff.
AND WHEREAS, the Plaintiffs abovenamed have taken out an Application on 13th February, 2020 i.e Exhibit No. 10 praying therein that pending the hearing and the final disposal of the suit, the Defendants and his servants, agents or persons claiming through or under him be restrained by a temporary order and injunction of this Hon'ble Court from changing the user of the suit premises and/or from using the suit premises in any manner except for residential purpose, and for such other and further reliefs, as prayed in the application.
YOU ARE hereby warned to appear before the Hon'ble Judge presiding in the Court Room No. 13, 04th Floor, Old Building of Small Causes Court, L. T. Marg, Mumbai-400 -002 in person or by Pleader duly instructed on 04th March, 2022 at 2:45 pm to show cause against the application filing wherein the said application will be heard and determined Ex-parte.
YOU may obtain the copy of the said Plaintiff and Injunction Application from the Court Room No. 13 of this Court.
Given under seal of the Court, this 14th day of January, 2022.
SD/-
Additional Registrar



Bandhan Bank

Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: + 91-79-26421671-75

SYMBOLIC POSSESSION NOTICE
NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the borrower(s) on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower(s), having failed to repay the amount notice is hereby given to the public in general and particular the borrower(s) that the undersigned has taken symbolic possession of the property described herein below which in exercise of the powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against the loan account. The borrower(s) and in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the for the amounts, interest, costs and charges thereon. The borrowers /mortgagors' attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

Name of borrower(s) & Loan Account No.	Description of the property mortgaged (Secured Asset)	Date of Demand Notice	Date of Symbolic Possession Notice	Outstanding Amt. as on Date of Demand Notice
Mr. Nitin Baban Ghag Mrs. Nisha Nitin Ghag 411/1534	All that piece and parcel of the immovable property situated at Gaonthan, At Mhaskarwadi, Post-Kolad, Tal. Roha, Dist. Raigad, Maharashtra-402304 and bounded by: North: Property of Parshuram U Shingde, East: Property of Madhukar A Ghag, West: Property of Vishnu A Ghag, South: Property of Shridhar A Ghag	13.12.2021	25.02.2022	Rs.9,38,888.22
Mr. Krupanshu Mahesh Soni Mrs. Jyoti Krupanshu Soni 411/1880	All that piece and parcel of the immovable property situated at Flat No. 103, area 1155 sq. ft. built up area, 1t Floor, Shivlok CHS Ltd., constructed within NA Survey No. 26/4 Plot No. 2, Near Royal Motor Training Vidyanagar, At Chendhare, Post/Tal. Alibaug, Raigad, Maharashtra-402201 and bounded by: North: Property of S. No. 26/1, East: Plot No. 1, West: Plot No. 3, South: Internal Road	16.12.2021	24.02.2022	Rs.41,10,843.31
Mr. Vinay Vijay Todankar Mr. Vishal Vijay Todankar Mrs. Prachi Vinay Todankar 405/2439	All that piece and parcel of the immovable property situated at Bharne Gram Panchayat, House No. 395 A and B, constructed in Gat No. 7/B/3/1, (area 1-2237 out of which 0-13-70) Bharne, Tal. Khed, Dist. Ratnagiri, Maharashtra- 415709 and bounded by: North: Remaining land, East: Land of Mr. Daulat Manval, West: Remaining land, South: Land of Mr. Vijay Sirsakar	15.12.2021	24.02.2022	Rs.14,08,565.15
Mr. Salman Khalil Fakh Mrs. Shamsad Khalil Fakh 423/639	All that piece and parcel of the immovable property situated at Flat No. 4, Grampanchayat House No. 525/4 (775 sq. ft., 930 sq. ft. built up) 1st Floor, constructed in Gat No. 46A/21, At Virachi Wadi Area, Near Bhost Grampachayat Office, Tal. Khed, Dist. Ratnagiri, Maharashtra- 415709 and bounded by: North: Bashir Kawale Flat, East: Entry and Common Wall, West: Rahima Bebal Flat, South: Outside Wall of Flat and Open Space	21.12.2021	24.02.2022	Rs.21,65,160.09

Place: Raigad-Ratnagiri
Date: 03/03/2022

Authorised Officer
Bandhan Bank Limited

